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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 8405/2026 & CM APPL. 39408/2026**
SAT NARAINPetitioner

Through: Mr. Avanish Kumar, Advocate.

versus

FOOD CORPORATION OF INDIA & ORS.Respondents
Through: Ms. Richa Kapoor and Mr. Aryan Prasad, Advocates for FCI.
Mr. Manoj and Ms. Aparna Sinha, Advocates.

CORAM:
HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

% **20.07.2026**

1. The Petitioner, who was serving as a Deputy General Manager (General) with the Food Corporation of India, has filed this petition challenging the order dated 23rd February, 2024, whereby he was prematurely retired from service under Regulation 22(2) of the Food Corporation of India (Staff) Regulations, 1971, as well as the order dated 15th July, 2024, rejecting his representation seeking review thereof. The Petitioner seeks, *inter alia*, quashing of the aforesaid orders and reinstatement in service with all consequential benefits.
2. Issue notice. Counsel mentioned in the appearance above accept notice.
3. Let Counter Affidavit be filed within a period of six weeks from today. Rejoinder thereto, if any, be filed within a period of four weeks



thereafter.

4. Re-notify on 3rd December, 2026.

SANJEEV NARULA, J

JULY 20, 2026

as